

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 19244-JK (LD) of 2024

DATED: - 02 - 12 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 02.12.2024

No:-LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.19244 -JK (LD) of 2024 dated 02.12.2024

S No.	Title of the Case	OIC
1	O.A. No. 1005/2022 titled Hanifa Begum Vs UT of J&K and others	Mr. Gh. Mohid-ud-din, Dy.SP (Adjutant IRP-17th Bn)
2	Mohammad Ishaq Naik V/S U.T. of J&K and others in WP (C) No. 274/2024.	Mr. Manzoor Ahmad Mir, SSP Staff Officer to IGP Security, J&K
3	FIR No. 36/2023 U/s 363/366/376/506/109 IPC r/w sec. 3/4 POCSO Act of PS Gool titled Mohd. Shafi Khan V/s U.T of J&K.	Sh. Kuldeep Raj DySP SDPO
4	FIR No. 344/2012 U/S 363/376/109 RPC of PS Rajouri titled Israr Majid and others.	Sh. Satish Kumar DySP Hqrs Rajouri
5	Mohammad Farooq Mir & Anr. V/s U.T of J&K and others in WP (C) No. 6772024, CMP No. 452212024.	Mr. Mohammad Shafi Khan, Dy. S.P (M) ADO RPHQ CKR Srinagar (7006987662)
6	Mohammad Ibrahim Bhat V/s U.T of J&K & Others in T.A. NO. 3090/2021, SWP NO.638/2019	Mr. Siraj-Ud-Din Shah, (Dy-SP-M) Administrative Officer PHQ, cell No. 7006575860
7	Gulzar Ahmad Malla V/s U.T of J&K & Others in O.A. No. 567/2022	Mr. Nasir Ahmad Shah, Dy SP (Pers) PHQ Cell No.7006770143
8	Mohammad Amin Rather Versus Union Territory of J&K & Others in WP (C) No. 186/2024.	Mr. Nasir Ahmad Shah, Dy. S.P (Pers) PHQ Cell No.7006770143
9	FIR No. 147/2013 U/S 302/307/436/435/336/332/353/147/148/149/427/452 RPC of PS Kishtwar titled Roshan Lal, Subash Chander and Ashish Kumar Vs UT of J&K and Amit Kumar Vs UT of J&K through PS Kishtwar	Sh Ishan Gupta , DySP , Hqrs Kishtwar
10	OWP No. 358/2017 titled Ab Rashid Ganie Vs UT of J&K and Ors	Shri Sarfaraz Bashir SDPO Sopore JKPS 125839
11	WPC No. 2037/2024 titled rattan lal Khosa Vs UT of J&K and Ors	Ms. Syed Sleet Shah JKPS Dy SP Hqrs Srinagar
12	MACT Revision Appeal titled UT of J&K Vs Shameema Begum and Ors	Shri Sarfaraz Bashir SDPO Sopore JKPS 125839
13	WPC No. 1781/2024 titled Ghulam Hassan Koka Vs Union of India and Ors	Shri Aijaz Ahmad No. 125932 JKPS Dy SP PC Dooru

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